

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

Date of order: 31.07.2000

OA No.321/2000

Jakroo S/o Shri Rehmat, aged about 45 years, resident of Badi Line Railway Colony, Near Shivaji Mandir, Sawaimadhopur at present employed on the post of Helper Khallasi, in the office of Chief Signal Inspector, Sawaimadhopur, Western Railway.

.. Applicant

Versus

1. Union of India through the General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Signal and Telecommunication Engineer Western Railway, Kota Division, Kota.
3. Asstt. Signal and Telecommunication Engineer, Western Railway, Kota Division, Kota.
4. Shri Panchal, Time Keeper through CSI Sawaimadhopur, Western Railway.

.. Respondents

Mr. J.K.Kaushik, counsel for the applicant.

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CORAM:

Hon'ble Mr. S.K.Agarwal, Judicial Member

Hon'ble Mr. N.P.Nawani, Administrative Member

ORDER

Per Hon'ble Mr. S.K.Agarwal, Judicial Member


Heard on admission.

2. Applicant in this Original Application makes a prayer to quash and set-aside the impugned order of transfer dated 2.6.2000 at Ann. Al and an interim prayer has also been made to stay the operation of the impugned order of transfer

(W)

dated 2.6.2000, qua the applicant.

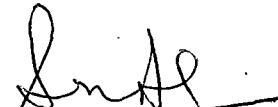
3. The learned counsel for the applicant also submits that the applicant has filed representation, copy of which is annexed at Ann.A5 dated 24.6.2000 and the same has not been disposed of so far. He seeks direction to respondent No.2 for disposal of this representation within a specified time by reasoned and speaking order.

4. In view of the submissions made before us, we direct respondent No.2 to dispose of/decide the representation (Ann.A5) of the applicant sympathetically by a reasoned and speaking order within one month from the date of receipt of copy of the order. If the applicant feels aggrieved by the decision of his representation, he will be at liberty to approach the Tribunal.

5. With the above directions, this Original Application is disposed of at the stage of admission. Copy of this OA alongwith copy of the representation may also be sent to respondent No.2 for necessary action.


(N.P. NAWANI)

Adm. Member


(S.K. AGARWAL)

Judl. Member